

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1656/2017

New Delhi, this the 15th day of May, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri P.K. Basu, Member (A)**

Ms. Ruby, Age 34 years, Group 'C'
W/o Prashant Kumar
R/o J-200, Shakurpur Anandvaas
Delhi-110034.

....Applicant

(Through Advocate: Shri Sachin Chauhan)

Versus

1. Union of India through
Its Secretary (Revenue)
Ministry of Finance
North Block, New Delhi.
2. The Chairperson
Central Board of Direct Taxes
North Block, New Delhi.
3. The Principal Chief Commissioner of Income Tax
(CCA), Delhi CR Building
New Delhi.

...Respondents

(Through Advocate: Shri Gyanendra Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

Heard the learned counsel for applicant and Shri Gyanendra Singh, learned counsel, on receipt of advance notice.

2. The applicant, who is presently working as Tax Assistant filed this OA seeking the following reliefs :-

- “i) To further direct the respondent that past service rendered by applicant in previous region(Rajasthan) be treated as service rendered for the purpose of promotion to the post of Sr. Tax Assistant and further the applicant if found fit then promoted to the post of Sr. Tax Assistant w.e.f. the date of eligibility i.e. F.Y. 2017-18 with all consequential benefits including seniority & promotion and pay & allowances.
- ii) To direct the respondents that representation of applicant be disposed of in a stipulated time frame that too by a speaking order.

Or/and

- iii) Any other relief which this Hon'ble Court deems fit and proper may also awarded to the applicant.”

3. It is also submitted that the applicant has made number of representations including Annexure-A/1 dated 06.02.2017 ventilating his grievances. However, respondents have not passed any order till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/1 representation of the applicant, by passing a reasoned and speaking order within a period of 60 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(P.K. Basu)
Member(A)

(V. Ajay Kumar)
Member(J)

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